

ITEM NO.17 Court 3 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7967/2020

(Arising out of impugned final judgment and order dated 07-02-2020 in LPA No. 68/2020 passed by the High Court Of Delhi At New Delhi)

DELHI CANTONMENT BOARD

Petitioner(s)

VERSUS

ANU VARSHA & ORS.

Respondent(s)

(IA No. 57361/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 62151/2020 - EXEMPTION FROM PAYING COURT FEE IA No. 62150/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-09-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Arvind Kr. Sharma, Adv.
 Mr. Aniteja Sharma, Adv.
 Mr. Raj Kishor Choudhary, AOR

For Respondent(s) Mr. Vinay Garg, Sr. Adv.
 Mr. Nitendra Sharma, Adv.
 Ms. Shilpi Satyapriya Satyam, AOR

Ms. Madhavi Divan, ASG
Mr. B. V. Balaram Das, AOR
Ms. Priyanka Das, Adv.
Mr. Ayush Puri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Solicitor General
appearing for respondent No.2 prays for two weeks'
time to file reply affidavit.

As prayed, list the matter after two weeks.

**Interim order dated 29.06.2020 to continue
till the next date of hearing.**

**(NEETU KHAJURIA)
COURT MASTER**

**(VIDYA NEGI)
COURT MASTER**